

ITEM NO.13

COURT NO.6

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 33747-33748/2014

(Arising out of impugned final judgment and order dated 24-04-2014 in WP No. 1021/2011 and dated 11-09-2014 in RA No. 644/2014 passed by the High Court of Uttarakhand at Nainital)

BHARAT HEAVY ELECTRICALS LTD.

Petitioner(s)

VERSUS

MAHENDRA PRASAD JAKHMOLA . & ORS.

Respondent(s)

(With IA 147436/2018-STAY APPLICATION, I.A. No. 147441/2018 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 33749-33750/2014 (X)  
SLP(C) No. 36689-36690/2014 (X)  
SLP(C) No. 597-598/2015 (X)  
SLP(C) No. 36679-36680/2014 (X)  
SLP(C) No. 36672-36673/2014 (X)  
SLP(C) No. 36683-36684/2014 (X)  
SLP(C) No. 36692-36693/2014 (X)  
SLP(C) No. 595-596/2015 (X)  
SLP(C) No. 471-472/2015 (X)  
SLP(C) No. 36676-36677/2014 (X)  
SLP(C) No. 35317-35318/2014 (X)  
SLP(C) No. 36674-36675/2014 (X)  
SLP(C) No. 36660-36661/2014 (X)  
SLP(C) No. 35278-35279/2014 (X)  
SLP(C) No. 36487-36488/2014 (X)  
SLP(C) No. 33796-33797/2014 (X)  
SLP(C) No. 33773-33774/2014 (X)  
SLP(C) No. 33775-33776/2014 (X)  
SLP(C) No. 33781-33782/2014 (X)  
SLP(C) No. 36662-36663/2014 (X)  
SLP(C) No. 35296-35297/2014 (X)  
SLP(C) No. 35298-35299/2014 (X)  
SLP(C) No. 35280-35281/2014 (X)  
SLP(C) No. 36490-36491/2014 (X)  
SLP(C) No. 35309-35310/2014 (X)  
SLP(C) No. 33783-33784/2014 (X)  
SLP(C) No. 33755-33756/2014 (X)  
SLP(C) No. 36670-36671/2014 (X)  
SLP(C) No. 33794-33795/2014 (X)  
SLP(C) No. 35292-35293/2014 (X)

SLP (C) Nos. 33747-33748/2014 etc.

SLP(C) No. 36495-36496/2014 (X)  
SLP(C) No. 36664-36665/2014 (X)  
SLP(C) No. 33779-33780/2014 (X)  
SLP(C) No. 36666-36667/2014 (X)  
SLP(C) No. 35315-35316/2014 (X)  
SLP(C) No. 35321-35322/2014 (X)  
SLP(C) No. 35284-35285/2014 (X)  
SLP(C) No. 35301-35302/2014 (X)  
SLP(C) No. 33753-33754/2014 (X)  
SLP(C) No. 33768-33769/2014 (X)  
SLP(C) No. 35276-35277/2014 (X)  
SLP(C) No. 33777-33778/2014 (X)  
SLP(C) No. 35305-35306/2014 (X)  
SLP(C) No. 35307-35308/2014 (X)  
SLP(C) No. 33763-33764/2014 (X)  
SLP(C) No. 36668-36669/2014 (X)  
SLP(C) No. 35282-35283/2014 (X)  
SLP(C) No. 35303-35304/2014 (X)  
SLP(C) No. 35290-35291/2014 (X)  
SLP(C) No. 35319-35320/2014 (X)  
SLP(C) No. 35286-35287/2014 (X)  
SLP(C) No. 33790-33791/2014 (X)  
SLP(C) No. 35323-35324/2014 (X)  
SLP(C) No. 35288-35289/2014 (X)  
SLP(C) No. 35311-35312/2014 (X)  
SLP(C) No. 33761-33762/2014 (X)  
SLP(C) No. 33757-33758/2014 (X)  
SLP(C) No. 33771-33772/2014 (X)  
SLP(C) No. 36687-36688/2014 (X)  
SLP(C) No. 33766-33767/2014 (X)  
SLP(C) No. 33798-33799/2014 (X)

Date : 14-02-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Sudhir Chandra, Sr. Adv.  
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Ms. Reshmi Rea Sinha, Adv.  
Mr. Gaurav Ghosh, Adv.  
Mr. Rudra Dutta, Adv.  
Mr. Devesh Mishra, Adv.  
Mr. Parijat Sinha, AOR

For Respondent(s) Ms. Asha Jain Madan, AOR  
  
Mr. Mukesh Jain, AOR  
  
Mrs. D. Bharathi Reddy, AOR  
Ms. Rachna Gandhi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard the matter in part.

List the matters on 20<sup>th</sup> February, 2019.

*Status quo*, as of today, shall be maintained in the  
meantime.

(NIDHI AHUJA)  
COURT MASTER (SH)

(HARI SWAROOP PARASHER)  
ASSISTANT REGISTRAR